

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 592 of 2021**  
**&**  
**I.A. No. 5887 of 2023**

**IN THE MATTER OF:**

**Suman Sehgal**

**...Appellant**

**Versus**

**Mahender Kumar & Ors.**

**...Respondents**

**Present:**

**For Appellant : Mr. Sudeep Dey and Mr. Abinav Kumar,  
Advocates.**

**For Respondents : Mr. Arvind Jadon, Ms. Pallav Jadon, Mr. Anurag  
Mishra and Ms. Taru Saxena, for RP.  
Mr. Abhishek Prasad, Mr. Shubham Kulshreshtha  
and Mr. Satya Rah, Advocates for R-1.**

**O R D E R**  
**(Hybrid Mode)**

**05.02.2024:** On the request of Counsel for the Appellant adjourned to  
**23<sup>rd</sup> February, 2024.** Interim Order dated 12.08.2021 shall continue.

**[Justice Rakesh Kumar Jain]**  
**Member (Judicial)**

**[Ajai Das Mehrotra]**  
**Member (Technical)**

*himanshu/kam*